

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 652 of 2020

IN THE MATTER OF:

Smt. Indrani Brahmachari

...Appellant

Versus

Mr. Chandra Prakash & Anr.

...Respondents

Present:

For Appellant : **Mr. Chatterjee and Ms. Khyati Dhupar, Advocates**

For Respondents : **Mr. Sanyam Saxena, Advocate for R-1**

O R D E R
(Through Virtual Mode)

30.07.2020 The issue raised in this appeal is that the builder had allocated the flats and undertaken to pay rent and in the given fact situation, the Appellant could not be thrown out from the rented premises.

Issue Notice upon the Respondents.

Mr. Sanyam Saxena, Advocate waives and accepts notice on behalf of Respondent No. 1. No further notice need to be issued on him. He may file reply-affidavit within two weeks. Rejoinder, if any, may be filed within a week thereof.

Let notice be issued on Respondent Nos. 2 and 3. Appellant to provide mobile Nos./*e-mail* addresses of Respondent Nos. 2 and 3. Notice be issued through *e-mail* or any other available mode. Requisites along with process fee be filed within three days.

List the appeal 'for Admission (After Notice)' on **9th September, 2020**.

Till the next date of hearing, the impugned order is stayed.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Kanthi Narahari]
Member (Technical)**

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